

EMPLOYEES' PROVIDENT FUNDS (THIRTEENTH AMENDMENT) SCHEME, 1961.

Shri Abid Ali: Sir, on behalf of Shri L. N. Mishra I beg to lay on the Table a copy of the Employees' Provident Funds (Thirteenth Amendment) Scheme, 1961, published in Notification No. S.O. 3087, dated the 30th December, 1961, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-3482/62]

12.36 hrs.

RESIGNATION BY MEMBERS

Mr. Speaker: I have to inform the House that the following three Members have resigned their seats in the Lok Sabha:—

- (1) Shri Hoover Hynniewta with effect from the 24th October, 1961.
- (2) Shri Sadath Ali Khan with effect from the 23rd December, 1961.
- (3) Shri Ranbir Singh Chaudhuri with effect from the 10th March, 1962.

12.36½ hrs.

CONSTITUTION (TWELFTH AMENDMENT) BILL*

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Jawaharlal Nehru: Sir, I introduce the Bill.

12.36½ hrs.

GOA, DAMAN AND DIU (ADMINISTRATION) BILL*

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Sir, I beg to move for leave to introduce a Bill to provide for the administration of the Union territory of Goa, Daman and Diu and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the administration of the Union territory of Goa, Daman and Diu and for matters connected therewith."

The motion was adopted.

Shri Jawaharlal Nehru: Sir, I introduce the Bill.

12.37 hrs.

STATEMENT REGARDING ORDINANCE

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Goa, Daman and Diu (Administration) Ordinance, 1962, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [See Appendix I, annexure No. 1].

12.37½ hrs.

ADVOCATES (AMENDMENT) BILL*

The Minister of Law (Shri A. K. Sen): Sir, I beg to move for leave to introduce a Bill to amend the Advocates Act, 1961.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Advocates Act, 1961."

The motion was adopted.

*Published in the Gazette of India Extraordinary Part II-Section 2, dated 12th March, 1962.

Shri A. K. Sen: Sir, I introduce the Bill.

12.37½ hrs.

**STATEMENT REGARDING
ORDINANCE**

The Minister of Law (Shri A. K. Sen): Sir, I beg to lay on the Table a copy of the explanatory statement

giving reasons for immediate legislation by the Advocates (Amendment) Ordinance, 1962, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha [See Appendix I, annexure No. 2].

12.38 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 12, 1962/Phalguna 22, 1883 (Saka.)
